Government of India Ministry of Health and Family Welfare

Guidelines for international arrivals

- i. Before boarding, all travellers shall give an undertaking that they would undergo mandatory quarantine for 14 days 7 days paid institutional quarantine at their own cost, followed by 7 days isolation at home with self-monitoring of health.
- ii. Only for exceptional and compelling reasons such as cases of human distress, pregnancy, death in family, serious illness and parent(s) accompanied by children below 10 years, as assessed by the receiving states, home quarantine may be permitted for 14 days. Use of Aarogya Setu app shall be mandatory in such cases.
- iii. Dos and Don'ts shall be provided along with ticket to the travelers by the agencies concerned.
- iv. All passengers shall be advised to download Arogya Setu app on their mobile devices.
- v. At the time of boarding the flight/ ship, only asymptomatic travelers will be allowed to board after thermal screening.
- vi. Passengers arriving through the land borders will also have to undergo the same protocol as above, and only those who are asymptomatic will be enabled to cross the border into India.
- vii. Self-declaration form in duplicate shall be filled by the person in the flight/ship and a copy of the same will be given to Health and Immigration officials present at the airport/ seaport/ landport. The form may also be made available on Aarogya Setu app.
- viii. Suitable precautionary measures such as environmental sanitation and disinfection shall be ensured at the airports as well as within the flights.
- ix. During boarding and at the airports, all possible measures to ensure social distancing to be ensured.
- x. Suitable announcement about COVID-19 including precautionary measures to be followed shall be made at airports/port and in flights/ships and during transit.
- xi. While on board the flight/ ship, required precautions such as wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. are to be observed by airline/ ship staff, crew and all passengers.
- xii. On arrival, thermal screening would be carried out in respect of all the passengers by the Health officials present at the airport/ seaport/ landport.
- xiii. The passengers found to be symptomatic during screening shall be immediately isolated and taken to medical facility as per health protocol.
- xiv. The remaining passengers shall be taken to suitable institutional quarantine facilities, to be arranged by the respective State/ UT Governments.
- xv. These passengers shall be kept under institutional quarantine for a minimum period of 7 days. They shall be tested as per ICMR protocol available at
 - https://www.mohfw.gov.in/pdf/Revisedtestingguidelines.pdf

If they test positive, they shall be assessed clinically.

a. If they are assessed as mild cases, they will be allowed home isolation or isolated in the Covid Care Centre (both public & private facilities) as appropriate.

b. Those having moderate or severe symptoms will be admitted to dedicated COVID Health facilities and managed accordingly.

If found negative, they shall be advised to further isolate themselves at home and self-monitor their health for 7 days.

xvi. In case, any symptoms develop they shall inform the district surveillance officer or the state/national call center (1075).

NOTE: States can also develop their own protocol with regards to quarantine and isolation as per their assessment.

SELF DECLARATION FORM

(To be submitted on arrival at the Airport)

Name				
Date of Arrival				
Arriving From				
Local A	Address			
Mobile	Number			
I hereb	y declare th	nat:		
1.	I have not t	have not tested Covid-19 positive in the last two months.		
2.	I am not su	n not suffering from any cough/fever/respiratory distress.		
3.	If I develop	p any of the symptoms mentioned in point 2 above, I will contact the lo	cal health	
	authorities	s without any delay.		
4.	I will make	will make my mobile number/contact details available to the local authorities for contact		
	tracing if re	required by them.		
5.	I undertake to strictly adhere to the protocol as prescribed by the health authority for Home			
	Quarantine	e without any deviation.		
6.	I understan	nd that furnishing incorrect information would make me liable to penal	action.	
	Place:	•	Signature	

Date: